

JABALPUR BENCH
CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Review Application No. 41 of 2005
(In O.A. No. 172 of 2004)

this the 25th day of August 2005

Bhagwan Singh Parmar & 54 others. Applicants

V e r s u s

Union of India & 3 Others. Respondents

O R D E R (In Circulation)

By Madan Mohan, Judicial Member –

This Review Application has been filed to review the order passed by the Tribunal on 21st June, 2005 in OA No. 172 of 2004.

2. In the present Review Application, no clerical error or glaring mistake has been pointed out by the applicants. It is a settled legal position that the review proceedings are to be strictly confined to the ambit and scope of Order 47 Rule 1 of CPC. In exercise of the jurisdiction under Order 47 Rule 1 of CPC it is not permissible for an erroneous decision to be reheard and corrected. It must be remembered that a review petition has a limited purpose and cannot be allowed to be an appeal in disguise. The Hon'ble Supreme Court in the case of Union of India Vs. Tarit Ranjan Das, 2004 SCC (L&S) 160 held that “Administrative Tribunals Act, 1985 S. 14 – Review – Scope – the Tribunal cannot act as an appellate court while reviewing the original order.”

3. In view of the foregoing, we do not find any merit in this Review Application and accordingly, the same is rejected at the circulation stage itself.

4. The Registry is directed to enclose the copy of memo of parties alongwith this order and also supply the copy of memo of parties to the concerned parties while issuing the certified copies of this order.

(Madan Mohan)
Judicial Member

(M.P. Singh)
Vice Chairman

T.O.S
“SA”